

FORM A: PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED- CIRP INITIATED VIDE HON'BLE NCLT BENGALURU BENCH ORDER REF. CP (IB) NO. 142/ BB/ 2024 DATED AUGUST 20,2025

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/04/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50300KA2002PTC030408
5.	Address of the registered office and principal office (if any) of corporate debtor	No.21, Industrial Suburb, Opposite CMTR TUMKUR Road, Yeswanthpur, Bangalore-560022, Karnataka, India.
6.	Insolvency commencement date in respect of corporate debtor	20-08-2025 (Order Receipt date :21-08-2025)
7.	Estimated date of closure of insolvency resolution process	16-02-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/PA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1101, Building 2, KAI, Kesar Exotica CHSL, Sector 10 , Kharghar, Raigad--410210 , Maharashtra, India. indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1101, Building 2, KAI, Kesar Exotica CHSL, Sector 10 , Kharghar, Raigad--410210 , Maharashtra, India, cirp.srilakshnimotor@gmail.com
11.	Last date for submission of claims	03-09-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of The Sri Lakshmi Motor Service Private Limited on 20-08-2025 (Order Receipt date 21-08-2025).

The creditors of Sri Lakshmi Motor Service Private Limited hereby called upon to submit their claims with proof on or before 03-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors except Workmen and Employees

Form C: - For Claims by Financial Creditors

Form D: - For Claims by A Workman or an Employee

Form E: - For Claims by Authorized Representative of Workmen and Employees

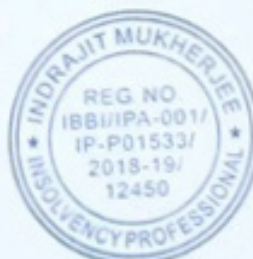
Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or from sending email to the IRP.

Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 21-08-2025

Place: Mumbai



Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P-01533/2018-2019/12450

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR APM DESIGN BUILD PRIVATE LIMITED OPERATING IN CONSTRUCTION ACTIVITIES AT BANGALORE
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

- Name of the corporate debtor along with PAN & CIN/ LIP No. **APM DESIGN BUILD PRIVATE LIMITED**
PAN No: AASCA2823N
CIN No: U45399KA2019PTC124318
- Address of the registered office **BSN Hari & D Ravishankar No. 1, Hara Housing, Guttajane Nagar Street, Areekampalhalli, Hosur Main Road, Wilson Garden, Bangalore, Bangalore South, Karnataka, India, 560027**
- URL of website **https://www.apmdesignbuild.com/index.html**
- Details of place where majority of fixed assets are located **Bangalore**
- Installed capacity of main products/ services **NA**
- Quantity and value of main products/ services sold in last financial year **As per the latest available financial statement on MCA portal the Turnover in financial year 2021-2022 was Rs 38,34,11,091.14**
- Number of employees/ workmen **The details can be obtained from the IRP by mailing to the following id: cirpapedesign@gmail.com**
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL **The details can be obtained from the IRP by mailing to the following id: cirpapedesign@gmail.com**
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL **The details can be obtained from the IRP by mailing to the following id: cirpapedesign@gmail.com**
- Last date for receipt of expression of interest **07.09.2025**
- Date of issue of provisional list of prospective resolution applicants **17.09.2025**
- Last date for submission of objections to provisional list **22.09.2025**
- Date of issue of final list of prospective resolution applicants **02.10.2025**
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants **07.10.2025**
- Last date for submission of resolution plans **06.11.2025**
- Process email id to submit Expression of Interest **cirpapedesign@gmail.com**

Sd/- Gagan Gulati
Interim Resolution Professional
APM Design Build Private Limited
IBBI Regd. No. IBBI/PA-002/IPNO0893/2019-2020/12832
Correspondence Address: I-23, L.G.F, E-mail: **lajpatnagarhill, New Delhi 110024**
E-mail: **cirpapedesign@gmail.com**
Date: **23.08.2025**
Place: **Bangalore**
Contact: **+91-9719993999**

SMFG India Home Finance Co. Ltd.
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Regd. Off.: Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMovable PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	LAN - 601139211201059 & 601139511262284 1. Jagadeesha K S/o. Kumaregowda 2. Shilpa S W/o. Jagadeesh K	All That Piece and Parcel Of The Immovable Property No. 2641/46, Pid No.152200531037022155, Situated At Devirammanahalli Grama, Devirammanahalli Grama Panchayath, Nanjangud Block Mysore (D), Measuring East To West: 12.192 Meter & N-S : 9.144 Meter, Admeasuring: 111.48 Sq. Mts. Boundaries: East By: Road, West By: Site No.21, North By: Site No.45, South By: Site No.47, Within The Registration District Of Mysore And Sub Registration Office At Nanjangud.	12.06.2025 Rs. 14,97,603.21 (Rs. Fourteen Lakh Ninety Seven Thousand Three Six Hundred Twenty One Only) as on 09.06.2025	22.08.2025
2	LAN - 608107510550474 1. Mohammed Ismail (Applicant) 2. Afsar Sultana (Co-Applicant) 3. Metro Medical and General Stores	All That Piece and Parcel Of House Bearing Corporation No. 11-1041/102/3/1 Constructed On Plot No. 3 Measuring 2400 Sq.ft, Having Plinth Area Of 2100 Sq.ft Situated At Sy. No. 10/2 Of Hirapur. Tq & Dist. Kalaburagi. Bounded By: East By: Open Plot, West By: 30 Wide Road, North By: Plot No. 02, South By: Plot No. 4, (Herein After Referred To As 'Residential Property')	21.04.2025 Rs. 15,76,937.16 (Rs. Fifteen Lakh Seventy-Six Thousand Nine Hundred Thirty-Seven & Paise Sixteen Only) as on 17.04.2025	18.08.2025
3	LAN - 608107510617217 1. Sudhakar Kashappa 2. Shashikala 3. Sudhakar Kirana and General Store	All That Piece And Parcel Of House Bearing Cmc No. 15-285 (Old) 15-329 (New) Measuring 111.48 Sq. Mtr Having Plinth Area Of 92.90 Sq. Mtr Situated Haralajya Nagar Shahad Tq : Chittapur & Dist : Kalaburg With Commonly Following Boundaries. East By : H No 10-328, West By : H No 15-330, North By: Road, South By: Road, (Herein After Referred To As 'Residential Property').	21.04.2025 Rs. 10,24,606.34 (Rs. Ten Lakh Twenty-Four Thousand Six Hundred Six & Paise Thirty-Four Only) as on 17.04.2025	18.08.2025

Place : Mysore, Kalaburagi, Karnataka
Date : 18.08.2025 / 22.08.2025
Sd/- Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD.

PHYSICAL POSSESSION NOTICE
ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office: 1st floor, No.165 & 166, Marjunatha Chambers, Shankar Nagar, Main Road, Mahalakshimpuram, Bangalore - 560096
Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property/ Date of Possession	Date of Demand /Notice/Amount in Demand Notice (Rs.)	Name of Branch
1.	Lokesh C (Borrower), Chandrakala S, LHBVV00001418283.	Flat No.4, 4th Floor, Sai Brindavan 2, 19th Main Road, Muneswara Block Avalahalli Village Uttarahalli Hobli Sy No 5 Bangalore Karnataka 560050, (Ref. Lan No. LHBVV00001418283) Bounded By- North: Pst:Property, South:Property No 140 And 141, East:Pvt Property, West:Road, Date of Possession: 21-Aug-25.	17-07-2023 Rs. 3129180/-	Bengaluru - Yeshwantpur
2.	Lokesh C (Borrower), Chandrakala S, LHBVV00001418398.	Flat No.4, 4th Floor, Sai Brindavan 2, 19th Main Road, Muneswara Block Avalahalli Village Uttarahalli Hobli Sy No 5 Bangalore Karnataka 560050, (Ref. Lan No. LHBVV00001418398) Bounded By- North: Pst:Property, South:Property No 140 And 141, East:Pvt Property, West:Road, Date of Possession: 21-Aug-25.	17-07-2023 Rs. 124371.62/-	Bengaluru - Yeshwantpur

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002.
Date : 23.08.2025 | Place : HUBLI
Authorized Officer, ICICI Home Finance Company Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED- CIRP VIDE HON'BLE NCLT BANGALURU BENCH ORDER REF. CP (IB) NO. 142/ BB/ 2024 DATED AUGUST 20, 2025

RELEVANT PARTICULARS

- Name of corporate debtor **SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED**
- Date of incorporation of corporate debtor **23/04/2002**
- Authority under which corporate debtor is incorporated / registered **Registrar of Companies- Bangalore**
- Corporate Identity No./ Limited Liability Identification No. of corporate debtor **U50300KA2002PTC030408**
- Name and address of registered office and principal office (if any) of corporate debtor **No. 21, Industrial Suburb, Opposite CMTR TUMKUR Road, Yeshwanthpur, Bangalore - 560022, Karnataka, India. csr@srlakshimotor.com**
- Insolvency commencement date in respect of corporate debtor **20/08/2025 (Order Receipt date: 21/08/2025)**
- Estimated date of closure of insolvency resolution process **16/02/2026**
- Name and registration number of the insolvency professional acting as interim resolution professional **Indrajit Mukherjee 888/IFR/001/IP-P-01533/2018-2019/12450**
- Address and e-mail of the interim resolution professional, as registered with the Board **Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. indrajitmukherjee15@yahoo.com**
- Address and e-mail to be used for correspondence with the interim resolution professional **Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. csr@srlakshimotor.com**
- Last date for submission of claims **03-09-2025**
- Classes of creditors, if any, under section 21, ascertained by the interim resolution professional **Not Applicable**
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) **Not Applicable**

(a) Relevant Forms and (b) Details of authorized representatives are available at:
(a) Website: <https://bbi.gov.in/home/downloads>
(b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of The **Sri Lakshmi Motor Service Private Limited** on 20/08/2025 (Order Receipt date: 21/08/2025). The creditors of **Sri Lakshmi Motor Service Private Limited** hereby called upon to submit their claims with proof on or before 03-09-2025 to the interim resolution professional at the address mentioned against inter No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms:
Form A - For Claims by Operational Creditors except Workmen and Employees
Form C - For Claims by Financial Creditors
Form D - For Claims by A Workman or an Employee
Form E - For Claims by Authorized Representative of Workmen and Employees
Form F - For Claims by Other Creditors.
Copy of the above Forms can be downloaded from <https://bbi.gov.in/home/downloads> or from sending email to the IRP.
Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 22-08-2025
Place: Bangalore
Sd/- Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P-01533/2018-2019/12450

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015, Maharashtra.
CIN No. U65922MH2005PLC27501

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

SYMBOLIC POSSESSION NOTICE
ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051
Corporate Office: ICICI HFC Tower, Andheri Kurla Road, J.B. Nagar, Andheri (E), Mumbai - 400 059.
Branch Office: 1st floor, office no. 361/2/361/2-1232, Jayachandra Building, PB Gowda compound, 4th cross park extension, Durgigudi, Shimoga - 577201
Whereas,
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower(s) Loan Account Number's	Description of Property / Date of Symbolic Possession	Date of Demand /Notice/Amount in Demand Notice (Rs.)	Name of Branch
1.	UMMER (Borrower), KHADIAJIA (Co Borrower), LHMNG00001340662.	6-1-11-29D No 6-1-11-29D Sy No 161-1H Chikkamuduru Village Puttur Taluk Dakshin Kannada Chikkamuduru Village Puttur Taluk Chikkamuduru Village Puttur-574201. Bounded By- North : House Of Harris, south: Vacant Land Of East: House Of Khatenramm, West : Gumpakkal Road. Date of Possession : 20-Aug-25.	17-11-2021 Rs.1891390/-	Shimo go

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002.
Date : 23.08.2025 | Place : Puttur
Authorized Officer, ICICI Home Finance Company Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE KIND ATTENTION OF THE CREDITORS OF SRI LAKSHMI MOTOR SERVICE PRIVATE LIMITED- CIRP VIDE HON'BLE NCLT BANGALURU BENCH ORDER REF. CP (IB) NO. 142/ BB/ 2024 DATED AUGUST 20, 2025

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- Authority under which corporate debtor is incorporated / registered **Registrar of Companies- Bangalore**
- Corporate Identity No./ Limited Liability Identification No. of corporate debtor **U50300KA2002PTC030408**
- Name and address of registered office and principal office (if any) of corporate debtor **No. 21, Industrial Suburb, Opposite CMTR TUMKUR Road, Yeshwanthpur, Bangalore - 560022, Karnataka, India. csr@srlakshimotor.com**
- Insolvency commencement date in respect of corporate debtor **20/08/2025 (Order Receipt date: 21/08/2025)**
- Estimated date of closure of insolvency resolution process **16/02/2026**
- Name and registration number of the insolvency professional acting as interim resolution professional **Indrajit Mukherjee 888/IFR/001/IP-P-01533/2018-2019/12450**
- Address and e-mail of the interim resolution professional, as registered with the Board **Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. indrajitmukherjee15@yahoo.com**
- Address and e-mail to be used for correspondence with the interim resolution professional **Flat No.1101, Building 2, KAL Kesar Exotica CHSL, Sector 10, Kharghar, Raigad-410210, Maharashtra, India. csr@srlakshimotor.com**
- Last date for submission of claims **03-09-2025**
- Classes of creditors, if any, under section 21, ascertained by the interim resolution professional **Not Applicable**
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) **Not Applicable**

(a) Relevant Forms and (b) Details of authorized representatives are available at:
(a) Website: <https://bbi.gov.in/home/downloads>
(b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of The **Sri Lakshmi Motor Service Private Limited** on 20/08/2025 (Order Receipt date: 21/08/2025). The creditors of **Sri Lakshmi Motor Service Private Limited** hereby called upon to submit their claims with proof on or before 03-09-2025 to the interim resolution professional at the address mentioned against inter No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms:
Form A - For Claims by Operational Creditors except Workmen and Employees
Form C - For Claims by Financial Creditors
Form D - For Claims by A Workman or an Employee
Form E - For Claims by Authorized Representative of Workmen and Employees
Form F - For Claims by Other Creditors.
Copy of the above Forms can be downloaded from <https://bbi.gov.in/home/downloads> or from sending email to the IRP.
Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 22-08-2025
Place: Bangalore
Sd/- Indrajit Mukherjee
Interim Resolution Professional
IBBI/PA-001/IP-P-01533/2018-2019/12450

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

SN	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Thippareddy D Sunil NT Shamalamma T LAN: LP0000000145984	15-Apr-25 Rs. 3,42,896/- as on 09-Apr-25	Property bearing No.77/78, PID No.152800301900300086 (as per Grama Panchayath Records), situated at Nandandahosahalli Village, Mittahalli Grama Panchayath, Chinthamani Taluk, Chikkaballapura District, measuring East to West : 7.0104 Meters and North to South : 6.4008 Meters totally measuring 44.87 Sq Meters and 44.87 Sq Meters of building constructed thereon Karnataka 563159 Boundaries: North - Government School, South - Road and Mr.Kondappa Property, East- Sy No property, West - PDW road Property No. 88/29 (as per Grama Panchayath records), PID No. 152800301301100125, Situated at Chokkareddy halli Village, Kagathi Gram Panchayath, Chinthamani Taluk, Chikkaballapura District, Karnataka, 563125 Measuring East to West: 6.096 Meters and North to South: 15.24 Meters, In all totally measuring: 92.90 Sq.Meters, along with Home Constructed there on Boundaries: North - Road, South - Property belongs to Venkatashami, East - Property belongs to B.Schule order, West- Property belongs to Thalari Kadhirappa's	Symbolic Possession taken on 19-08-2025
2	Narasimha Murthi N Roopa G Nanemma K LAN: HL0000000150125	23-Apr-25 Rs. 6,17,007/- as on 09-Apr-25	All that Piece and parcel for Property bearing No.202/218/1, (as per Grama Panchayath records) PID No. 1529000102301200307, Situated at: Molledoddi, Village, Neelasaandra Grama Panchayath, Channapatana Taluk, Ramanagara District, Karnataka- 562160, measuring East to West: 6.096 Mtrs., and North to South: 12.4968 Mtrs., totally measuring 76.18 Sq.Mtrs., along with 76.18 Sq.Mtrs., building constructed thereon. Boundaries: North - Road, South - Road, East - House belongs to Yashodamma , West - Shed belongs to Mallamma	Symbolic Possession taken on 19-08-2025
3	Manjula P Sunil M P LAN: LP0000000121842	11-Mar-25 Rs. 3,61,815/- as on 09-Mar-25	All the piece and parcel of the Property No.87/12, (as per Grama Panchayath Records), PID No. 1525004024005002, Situated at: Yalkekadavali Village, Ujani Gram Panchayath, Kunigal Taluk, Tumkur District, Karnataka, 572123, measuring East to West: 7.31520000000001 Mtrs and North to South: 8.2296 Mtrs, in all totally measuring 60.20 Sq.Mtrs, along with 60.20 Sq.Mtrs., House Constructed thereon Boundaries: North - House belongs to Savithamma, South - Road, East - Galli House belongs to Kengalamma, West - Shed belongs to Mallamma	Symbolic Possession taken on 21-08-2025
4	Kumara L Latha H S Boramma T LAN: LP0000000116305	15-Apr-25 Rs. 3,49,611/- as on 09-Apr-25	All the piece and parcel of the Property No.14/12, (as per Grama Panchayath Records), PID No. 1529001012005000 52, Situated at Kallapuravillage, J. Byadarahalli Village Panchayath, channapatana Tq., Ramanagara District, Karnataka, 562138, Measuring East to West:5.7912 meters and North to South:11.21 meters, In all totally measuring 65.37 Sq. Meters, along with House Constructed thereon. Boundaries: North - Road, South - Remaining Own Property, East - Property Belongs To Puttaswamy S/o Patel Siddagowda, West - Property Belongs To Prassanna	Symbolic Possession taken on 21-08-2025
5	Prakasha C Sunittha P LAN: LP0000000108499	15-Apr-25 Rs. 4,36,676/- as on 09-Apr-25	All the piece and parcel of the Property No. 72, (as per Grama Panchayath Records), PID No. 152900102100800131, situated at Koluru Village, Mudagere Gram Panchayath, Channapatana Taluk, Ramanagara District, Karnataka, 562160, Measuring East to West: 18.4404 Meters and North to South: 10.091928000000001 Meters, in all totally measuring: 186.15 Sq.Meters, along with Building Constructed measuring: 107.30 Sq.Meters thereon. Boundaries North - Site belongs to Sunandamma and House belongs to Puttachari, South - House belongs to Channappa and Manchegowda, East - Road and Property belongs to Sudha W/o Shrinivas, West - Own Site and House belongs to Syamachari	Symbolic Possession taken on 21-08-2025
6	Sudarshan K S A S Sudha LAN: LP0000000149039	15-Apr-25 Rs. 10,02,560/- as on 09-Apr-25	All the piece and parcel of the Property No.426/1, (as per Grama Panchayath Records) PID.No.152100202000200710, Situated at: Karadagere Village, K.Shethahalli Village Panchayath, Maddur Taluk, Mandya District, Measuring East to West: 6.706000000000004 Mtrs and North to South: 12.192 Mtrs, in all totally measuring 81.75 Sq.Mtrs., along with 81.75 Sq.Mtrs., building constructed thereon, Karnataka-541422. Boundaries: North - Road, South - Own Property, East - Property belongs to Prema., West - Property belongs to Hanumathiah	Symbolic Possession taken on 21-08-2025
7	Chikkahanumiah C Rajamma C Anuja K C. LAN: HL0000000147640	11-Jan-25 Rs. 56,447/- as on 08-Jan-25	All the piece and parcel of the Property No.426/1, (as per Grama Panchayath Records) PID.No.152100202000200710, Situated at: Karadagere Village, K.Shethahalli Village Panchayath, Maddur Taluk, Mandya District, Measuring East to West: 6.706000000000004 Mtrs and North to South: 12.192 Mtrs, in all totally measuring 81.75 Sq.Mtrs., along with 81.75 Sq.Mtrs., building constructed thereon, Karnataka-541422. Boundaries: North - Road, South - Own Property, East - Property belongs to Prema., West - Property belongs to Hanumathiah	Symbolic Possession taken on 21-08-2025

Date : 23.08.2025
Place : Chikkaballapura/ Ramanagara/ Tumkur/ Mandya
Authorized Officer
Vastu Housing Finance Corporation Ltd

INDIA SHELTER FINANCE CORPORATION LTD. DEMAND NOTICE
Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-120002
Branch Office: Vigneshwara Arcade, 1st Floor, 14th Cross, Sit Main Road, Near Bata Showroom, Tumkur-572102. Branch Office: No.664/1A, Kamakshi Hospital Road, Saraswathipuram, Mysore- 570009, Karnataka. Branch Office: 20, First Floor, 24 Main, 2 Phase, J.P. Nagar, Bengaluru, Karnataka-560078. Branch Office: 3367/3A, 1st Floor, Nandi Sankirana, Above Apollo Pharmacy, Shanmur Road, Opp. H. Petrol Pump, M.C.C. Block, Davanagere-577004, Karnataka. Branch Office: 58 Complex, 2nd Floor, B.H. Road, Ramakrishna District, Ramnagar, Karnataka-560089. Branch Office: Nelli Prakash Building, 3rd Floor, Opp. City Centre Mall, Ameer Ahmed Circle, Shimoga, Karnataka-577201. Branch Office: 2nd Floor, Opposite Mini Vidhana Soudha Chowdeshwari Complex, Bb Road, Devanahalli, Bangalore Rural-562110. Branch Office: Kalburgi Emerald, 3rd Floor, Deshpande Nagar, (Near Kalyanpurkar Nursing Home), Hubi, Karnataka-808031. Branch Office: No.374, 2nd Floor, Sri Krishna Krupa, 5th Cross Kuvempunagar, Dubai Road, Near Idbi Bank, Mandya, Karnataka-571401. Branch Office: DC Arcade, Second Floor, Opposite Government College, Salagatta, Karnataka-571001.

Notice Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
NOTICE is hereby given that the following borrower's who have availed loan from India Shelter Finance Corporation Ltd. (ISFC) for the purpose of Monthly Installments (EMIs) of their loan to ISFC, and that their Loan Account has been classified as Non-Performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) has provided security of the immovable properties to ISFC, the details of which are described herein below. The details of the Loan and the amounts outstanding and payable by the borrower(s) to ISFC as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorized Officer of ISFC, the secured creditor has initiated action against the following borrower under the provision of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and issued notice under this Act details mentioned below. If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60(Sixty) days of the notice, the undersigned will exercise any one or more of the powers conferred on the secured Creditor under sub-section (4) of the section 13 of the SARFAESI Act, including the power to take the possession and sell the same. The public in general is advised not to deal with properties described herein below.

Sl. No.	Name of the Borrower(s) / Guarantor/ Legal Heirs/ Legal Representative/ Loan Account	NPA Date/ Demand Notice Date	Amount as per Demand Notice Date	Description of Secured Asset (s) (Immovable Properties)
1	Mr./ Mrs. Nasreen Taj, Mr./ Mrs. Kallesurti, SGRS College Opposite, Near Poultry Farm, Gulur, Tumkur Taluk, Tumkur District, Karnataka-572118. Loan Account No. LA11CLLONS00000509961/ AP-10021426	12-08-2025 & 12-08-2025	Rs.13,04,914/- (Rupees Thirteen Lakh Four Thousand Nine Hundred Fourteen Only) Dues as on 10-08-2025 together with interest from 11-08-2025 and other charges and cost till the date of the payment	All the piece and parcel of the R.C.C. Roofed Residential Building consisting Ground Floor and First Floor constructed in Site Katha No.775823 (Old Katha No.566 and 775), Property No.823, formed in Sy.No.4, E-Swathi No.15250090240010906, measuring towards East to West 10 Feet and North to South 32 Feet i.e., 10 X 32 Feet and measuring towards East to West 16.5 Feet and North to South 32 Feet i.e., 16.5 X 32 Feet, situated at Gular Circle, Gular Hobli, Tumkur Taluk and bounded on: BOUNDARY: East by: Property belongs to Kalemulla, West by: Property belongs to Saranulla and Ziyulla; North by: 8 Feet Road; South by: Property belongs to Doddahalandar.
2	Mr./Mrs. Devamma S, Mr./Mrs. Siddagowda M, Mr./Mrs. Rajesh S, K.Hallenahalli Village, Chinnakerali Hobli, Pandavapura Taluk, Kanivekoppa, Mandya, Karnataka 571455. Loan Account No. LA11CLLONS00000509961/ AP-10021426	12-08-2025 & 12-08-2025	12-08-2025 & Rs.9,44,176/- (Rupees Nine Lakh Forty Four Thousand One Hundred Seventy Six Only) Dues as on 10-08-2025 together with interest from 11-08-2025 and other charges and cost till the date of the payment	All the piece and parcel of Immovable Property bearing No.676, Site No.14 Panchayath within the limits of K.R.Sagara Grama Panchayath, Belagola Hobli, Siriangapatna Taluk, Mandya District, Measuring: E-W: 13.716000000000001 & N-S: 12.192 Feet and bounded as follows: BOUNDARY:- East: Site No.15, West: 15 feet Road, North: Site No.19, South: Site No.9.
3	Mr./Mrs. Gagana R, Mr./Mrs. Manikumar H, Panthipura, Near Anjaneya Temple, Adiganahalli, Rajanukunte, Bangalore, Karnataka-560064. Loan Account No. HL56CHLONS000005048250 / AP-10107870	12-08-2025 & 12-08-2025	12-08-2025 & Rs.1,39,199/- (Rupees One Lakh Thirty Nine Thousand One Hundred Ninety Nine Only) Dues as on 10-08-2025 together with interest from 11-08-2025 and other charges and cost till the	

